



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 101/2021**

**This the 23<sup>rd</sup> day of March, 2021**

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Manjeet  
S/o Sh. Madan Gopal  
Aged about 33 years  
618/1, Indira Colony,  
Anand Nagar, Rothak  
Haryana.

...Applicant

(By Advocate: Ms. Bhawna Messy for Shri R.K. Shukla )

**VERSUS**

1. Union of India  
Through General Manager  
Northern Railway  
Baroda House, New Delhi.
2. The Chief Administrative Officer  
HQ, (Construction),  
Kashmere Gate, Delhi
3. Sh. Shivraj Singh  
C.C.M/T.S./Kashmere Gate  
Kashmere Gate, Delhi.

...Respondents

(By Advocate: Shri Manmohan Kumar Jha for Shri Krishna Kant Sharma )



## ORDER (Oral)

**Hon'ble Mr. R.N. Singh, Member (J):**

The present OA, u/s 19 of the Administrative Tribunal Act, 1985, has been filed by the applicant alleging inaction at the end of the respondents in not responding to the applicant's statutory appeal, stated to be submitted on 10.02.2020 to the respondent No. 1 and a copy thereof forwarded to Respondent No. 2.

2. In the present OA, the grievances of the applicant are that the applicant's service has been terminated vide order dated 07.07.2014, however, a copy of the same he could be received by the applicant only through letter dated 13.01.2020. It is further contended that in the OA that the applicant has preferred the aforesaid statutory appeal, however, even after lapse of more than a year, the said appeal has not been considered and disposed of by the respondents.

3. Issue notice. Shri Manmohan Kumar Jha, learned proxy counsel, who appears for respondents on advance service, accepts notice.

4. This matter was listed earlier on 18.01.2021 for admission when the same was adjourned at the request of the learned counsel appearing for the applicant, thereafter the matter was listed on 22.01.2021. Again, the matter was adjourned for today in view of the fact that the learned counsel for the applicant was not audible.



5. In the facts and circumstances, we have perused the OA on record and have heard the learned counsel for the respondents. We are of the considered view that the OA may be disposed of at this earlier stage, with directions to the respondents to consider the aforesaid statutory appeal of the applicant and dispose of the same in a time bound manner.
6. In view of the aforesaid, without going into the merit of the OA and also into the limitation, if any, the present OA is disposed of with direction to Respondents No. 1 and 2, to consider the applicant's aforesaid statutory appeal keeping in view the relevant law and instructions on the subject and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within 12 weeks of receipt of copy of this Order.
7. OA disposed of in aforesaid terms. No order as to costs.

**(Aradhana Johri)**  
**Member (A)**

**(R.N. Singh)**  
**Member (J)**

/akshaya/shilpi/